

ITEM NO.37

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No. 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 22306/2021 - GRANT OF BAIL

IA No. 37527/2021 - GRANT OF BAIL

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1431/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 120438/2019

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120439/2019

IA No. 120438/2019 - EXEMPTION FROM FILING O.T.)

Date : 15-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
 Niranjana Sahu, Adv.
 Mr. Rajesh Kr. Nayak, Adv.
 Debabarta Dash, Adv.

Mr. Jagjit Singh Chhabra, AOR
 Saksham Maheshwari, Adv.
 Vipin Singh Bansal, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.

Mr. Ankit Goel, AOR

Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents pointed out that as per his instructions, the medical requirements of the petitioner of SLP (Cr1.) No. 7502 of 2019 have been duly attended at and in fact, he has been called for further examination/evaluation on 22.07.2022.

List these matters for final hearing at the admission stage on 10.08.2022.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)